

[Sh. Sontosh Mohan Dev]

Coal and Coke Movements.

- (3) Third Report on action taken on 116th Report (8th Lok Sabha) on Functioning of Valuation Cells and Valuation of immovable properties.
- (4) Fourth Report on action taken on 127th Report (8th Lok Sabha) on Induction of an Aircraft in the Indian Air Force.

13.07 hrs.

PETITIONS[*English*]

- (i) **Formation of Inflight service Department In Indian Airlines**

SHRIMATI SUBHASINI ALI (Kanpur): I beg to present a petition signed by Shri Projwal Kumar Bandyopadhyay and other Cabin Crew members of Indian Airlines regarding formation of inflight Service Department in Indian Airlines and other connected matters.

[*Translation*]

- (ii) **Setting up of a statutory board for development of Marathwada**

SHRI PUNDLIK HARI DANWE (Jalna): Mr. Deputy Speaker, Sir I submit a petition signed by Shri Sanjeev Bhaskar Deshpande, Dileep Bhausahib Tour and other people of the Jalna district of Maharashtra pertaining to the setting up of a statutory board for the development of Marathwada area in Maharashtra.

13.071/2 hrs.

PREVENTION OF ILLICIT TRAFFIC IN NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL*

[*English*]

THE DEPUTY MINISTER IN MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate I beg to move for leave to introduce a Bill further to amend the Prevention of illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988."

The motion was adopted

SHRI ANSIL SHASTRI: I introduce the Bill.

13.081/2 hrs.

STATEMENT RE. ORDINANCE

Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990

[*English*]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of prof Madhu Dandavate I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment)

481 Statements re. ordinance BHADRA 1, 1912 (SAKA) Tea Cos. (Acq. & Transfer 482 of Sick Tea units) Amend. Bill

Ordinance, 1990.[Placed in Library. See No. LT- 1256/90]

13.081/4 hrs.

CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) BILL*

[English]

THE DEPUTY MINISTER IN MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate I beg to move for leave to introduce a Bill further to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities. Act, 1974.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974."

The motion was adopted

SHRI ANIL SHASTRI: I introduce the Bill.

13.08 3/4 hrs.

STATEMENT RE. ORDINANCE

[English]

Conservation of foreign exchange and prevention of smuggling activities (Amendment) ordinance 1990

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI). On behalf of Prof. Madhu Dandavate I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation of

Conservation of Foreign Exchange and Prevention by the Smuggling Activities (Amendment) Ordinance, 1990.[Placed in Library. See No. LT- 1256/90]

13.09 hrs.

SALARY AND ALLOWANCES OF LEADERS OF OPPOSITION IN PARLIAMENT (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): On behalf of Shri P. Upendra I beg to move for leave to introduce a Bill further to amend the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

MR. DEPUTY-SEPAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary and Allowances of leaders of Opposition in Parliament Act, 1977."

The motion was adopted

SHRI SATYA PAL MALIK: I introduce the Bill.*

13.09 1/2 hrs.

TEA COMPANIES (ACQUISITION AND TRANSFER OF SICK TEA UNITS) AMENDMENT BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): I beg to move for

*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 23.3.90.